

ACT NO. VIII OF 1886.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 8th March, 1886.)

An Act to amend sections 12 and 13 of the Bengal Tenancy Act, 1885.

VIII of 1885. WHEREAS it is expedient to amend sections 12 and 13 of the Bengal Tenancy Act, 1885, in manner hereinafter appearing; It is hereby enacted as follows:—

1. In section 12, sub-section (2), before the word "mortgage" the word "usufructuary" shall be inserted.

2. (1) In section 13, sub-section (1), before the words "the Court" the words "or when a mortgage of a permanent tenure, other than an usufructuary mortgage thereof, is foreclosed," shall be inserted.

(2) In the same sub-section, before the word "require" the words "or making a decree or order absolute for the foreclosure," shall be inserted.

(3) In the same sub-section, before the words "to pay into Court" the words "or mortgage" shall be inserted.

(4) In the same sub-section, before the words "on the landlord" the words "or final foreclosure" shall be inserted.

(5) In section 13, sub-section (2), before the words "the Court" the words "or the decree or order absolute for the foreclosure has been made," shall be inserted.

(6) In the same sub-section, before the words "in the prescribed form," the words "or final foreclosure" shall be inserted.